

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**RAJYA SABHA**  
**UNSTARRED QUESTION NO.3998**  
TO BE ANSWERED ON 06.04.2022

**RECOMMENDATION OF NGOS ON CLASSIFICATION OF OFFENCES UNDER  
JUVENILE JUSTICE ACT, 2015**

3998. SHRI SANJAY SINGH :

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) Whether the Ministry has received any proposal or recommendation from any NGO or public interest groups to classify offences under Juvenile Justice (Care and Protection of Children) Act, 2015 that have imprisonment for a term of more than three years but less than seven years as non-cognisable;
- (b) if so, the names of such NGOs or interest groups thereof along with the details of their recommendations/proposals; and
- (c) the names of the officials and experts on the drafting Committee of the Juvenile Justice (Care and Protection of Children) Amendment Act, 2021?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI SMRITI ZUBIN IRANI)

(a) : The Ministry has not received any proposal or recommendation from any NGO or public interest groups to classify offences under Juvenile Justice (Care and Protection of Children) Act, 2015 that have imprisonment for a term of more than three years but less than seven years as non-cognisable.

(b) : Question does not arise.

(c) : The Juvenile Justice (Care and Protection of Children) Amendment Act, 2021 was drafted by the Ministry, in consultation with Legislative Department, Ministry of Law and Justice.

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